## GOVERNMENT OF INDIA MINORITY AFFAIRS LOK SABHA

## UNSTARRED QUESTION NO:679 ANSWERED ON:15.03.2012 GRANT IN AID TO STATE WAKF BOARDS Rao Shri Sambasiva Rayapati;Siricilla Shri Rajaiah;Swamygowda Shri N Cheluvaraya Swamy

## Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the grants-in-aid to State Wakf Boards and the scheme for Development of Minority Women did not take off and there was zero expenditure on these schemes;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps being taken by the Government in this regard?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 679 ASKED BY SHRI N. CHALUVARAYA SWAMY; SHRI RAYAPATI SAMBASIVA RAO; SHRI RAJAIAH SIRICILLA REGARDING GRANT-IN-AID TO STATE WAKF BOARDS

The Planning Commission had initially allocated an amount of Rs.7.00 crores under the scheme of "Strengthening of the State Wakf Boards" in the Budget for the year 2010-11 during the Eleventh Five Year Plan. Later it was decided by the Planning Commission to consider the scheme in the 12th Five Year Plan instead of launching it at the fag end of 11th Five Year Plan as the Planning Commission would be conducting Zero-Based Budgetary exercise in the terminal year of the 11th Plan. The Planning Commission has constituted a Working Group on 'Empowerment of Minorities' for consideration of inclusion of the ongoing as well as new schemes in the Twelfth Five Year Plan.

A scheme for Leadership Development of Minority Women was launched in January, 2010. Expression of Interest (EOI) was invited, from organizations for implementation of the scheme through advertisement. However, due to certain infirmities and ambiguities in the shortlisting process, the matter was examined in consultation with the Ministry of Law and Justice and the entire process was revised. Therefore, no financial assistance was released to any of the organizations whose proposals were approved by the Sanctioning Committee. The Scheme has now been revised with the approval of Minister (Minority Affairs) and Expression of Interest (EOI) has been finalized.